

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00022/2018

Dated Wednesday the 6th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

A.V.Nagarajan Franc,
S/o. Late Angamuthu Franc,
(Asst. Library & Information Officer (Retd)),
Judicial Department,
No. 18, Poothurai Road,
Dharmapuri, Agathiar Kottam,
Puducherry 605009.Applicant

By Advocate M/s. P. Suresh

Vs

- 1.Union of India rep by the
The Chief Secretary to Government,
Union Territory of Puducherry,
Puducherry.
- 2.The Secretary to Government,
Law Department,
Puducherry.
- 3.Union of India rep by the
The Secretary to Government,
Ministry of Finance,
Department of Expenditure,
New Delhi.
- 4.Union of India rep by
The Secretary to Government,
North Block,
Ministry of Home Affairs,
New Delhi.
- 5.The Chief Judge,
Judicial Department,
Puducherry.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

When the matter was taken up for hearing on 08.01.2018, notice was ordered to the respondents and the matter was directed to be listed before Registrar on 06.04.2018 for completion of pleadings and thereafter before Bench on 06.06.2018. On 06.04.2018 and 04.06.2018 when the matter came up for hearing in the Registrar's Court there was no representation for learned counsel for the applicant and the matter was posted before Bench today under the caption for appropriate orders since pleadings have not been completed. Even today, when the matter is called for hearing, there is no representation for the applicant or the learned counsel for the applicant. Therefore, it is evident that the applicant is not interested in prosecuting his case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, the OA is dismissed in default.

**(B. Bhamathi)
Member(A)
06.06.2018**

SKSI